

In the National Company Law Tribunal, Jaipur

Dy. No. 3853 Dt. 11.06.2018

IB-21/7/JPR/2018

UNDER SECTION 9 OF IBCCODE, 2016

In the matter of:

IVL Finance Ltd.

..... Applicant/Petitioners

VS.

M/s. Emgee Cables and Communications Ltd.Respondent

Order delivered on 31.08.2018

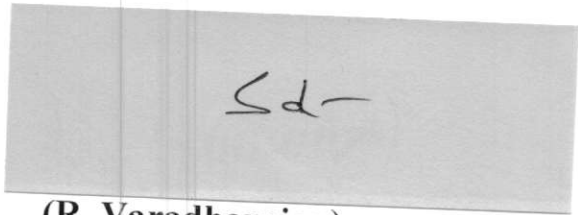
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Pramod Kumar, Adv.

For Respondent(s) : None Appeared

ORDER

Learned counsel for the petitioner is present and represents that already in IB 601(ND)2018, the petition has been admitted and an IRP has also been appointed in relation to the Corporate Debtor. In the circumstances subject to the provisions of IBC 2016 and in relation to time limit prescribed therein and if available to entertain the claim in this petition let the claim be filed before the IRP who will consider the claim in accordance with law^{and} under the circumstances this petition stands closed. P


(R. Varadharajan)
Member (Judicial)